

File No. 1(4)2011/License/FSSAI-Part-I  
Food Safety and Standards Authority of India  
(Ministry of Health & Family Welfare, Govt. of India)  
3<sup>rd</sup> & 4<sup>th</sup> Floor, FDA Bhawan, Kotla Road  
New Delhi – 110002

Date: 12.10.2012

**Office Memorandum**

**Subject: Importers to take license before 4<sup>th</sup> December, 2012 – reg.**

As per the order issued regarding amendment in FSS (Licensing and Registration of Food Businesses) Regulations, 2011; the extended time for obtaining license is 4<sup>th</sup> February, 2013. Since licensing process takes 60 days at the minimum, all Importers should file their applications by 4<sup>th</sup> December, 2012 at the latest.

Section 25 of FSS Act, 2006 clearly states that “no person shall import to India any article of food in contravention of any other provision of this Act or of any rule or regulation made thereunder or any other Act”. Section 31(1) of FSS Act, 2006 states that no person can commence or carry on any food business except under a License/ Registration.

All importers must apply for issuance of license as provided under the Act immediately if it has not been done earlier. However, importers will have to apply for license before 4<sup>th</sup> December, 2012 failing which import will not be allowed from 5<sup>th</sup> December, 2012 as the licensing processing takes 60 days for processing as provided under the Licensing & Registration regulations.



(Dr. D.S. Yadav)  
DD (Enf-II)

To:

1. All Directors, FSSAI
2. All Authorized Officers, FSSAI

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